

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency)No. 899 of 2019**

**IN THE MATTER OF:**

**Indian Renewable Energy Development  
Agency Ltd. (IREDA)  
Vs.**

**.....Appellant**

**Mr. T.S.N. Raja,  
R.P. of M/s. VBC Industries Ltd.**

**.....Respondent**

**Present :**

**For Appellant:                    Ms. Varsha Banerjee along with Mr. Mukund,  
   Advocates**

**O R D E R**

**02.09.2019** - Let notice be issued on Respondent by speed post. Requisite along with process fee, if not filed, be filed by 3<sup>rd</sup> September, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

Post the case for 'admission' **15<sup>th</sup> October, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc